

**GOVERNMENT OF INDIA
MINISTRY OF HOME AFFAIRS**

**LOK SABHA
STARRED QUESTION NO. *168**

TO BE ANSWERED ON THE 03RD MARCH, 2020/PHALGUNA 13, 1941 (SAKA)

ILLEGAL IMMIGRANTS IN DELHI

***168. SHRI PARVESH SAHIB SINGH VERMA:**

Will the Minister of HOME AFFAIRS be pleased to state:

- (a) whether the Ministry maintains a record of the number of illegal immigrants in Delhi and if so, the details thereof;**
- (b) whether the Ministry has sought cooperation from the Delhi Government to assist in identification of illegal immigrants and if so, the details thereof; and**
- (c) the steps proposed to be taken by the Ministry to identify and evict illegal immigrants from Delhi?**

ANSWER

**MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS
(SHRI NITYANAND RAI)**

(a) to (c): A Statement is laid on the Table of the House.

STATEMENT REFERRED TO IN THE REPLY TO PARTS (a) to (c) OF THE LOK SABHA STARRED QUESTION NO. 168 FOR 3RD MARCH, 2020, REGARDING ILLEGAL IMMIGRANTS IN DELHI.

Illegal immigrants enter into the country without valid travel documents in clandestine and surreptitious manner. As such accurate data regarding number of such migrants living in the country, including Delhi, is not centrally maintained.

Detection, detention and deportation after due process of nationality verification of illegal immigrants is an ongoing process under the Foreigners Act, 1946 and Passport (Entry into India) Act, 1920. Central Government has been vested with powers under Section 3(2)(e) and 3(2)(c) of the Foreigners Act, 1946 to detain and deport foreign nationals staying illegally in the country. Under Section 5 of The Passport (Entry into India) Act, 1920, Central Government may also by an Order direct the removal of any foreigner from India who enters India without passport. These powers of the Central Government have also been entrusted under Article 258(1) of the Constitution of India to all the State Governments since 1958. Further, under Article 239(1) of the Constitution of India, the Administrators of all the Union Territories including Delhi have also been directed to discharge the functions of the Central Government relating to the aforesaid powers.

Ministry of Home Affairs (MHA) has issued consolidated instructions regarding deportation /repatriation of foreign nationals to all States & UTs vide letters dated 24.04.2014 and 01.07.2019. Further MHA has also issued advisories to the State Governments/UT Administrations regarding identification of illegal migrants and monitoring thereof, vide letters dated 08.08.2017 and 28.02.2018.